

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 128/GT/2017**

Subject : Petition for approval of tariff of Tripura Gas Based Power Plant  
101 MW for the period from COD of its Gas Turbine unit to  
31.3.2019 (Remand matter).

Petitioner : NEEPCO

Respondent : TSECL

Date of Hearing : **29.6.2026**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member  
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, NEEPCO  
Shri Rishabh Saxena, Advocate, NEEPCO  
Shri Basava Prabhu Patil, Sr. Advocate, TSECL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that the present matter has been remanded to the Commission by the APTEL vide judgment dated 14.5.2026 in Appeal No. 184 of 2020. She further submitted that the Petitioner has filed a Civil Appeal before the Hon'ble Supreme Court against the aforesaid judgment of the APTEL, which is presently pending consideration. It was, therefore, prayed that the hearing of the present matter may be deferred for a period of two weeks, till the disposal of the said Civil Appeal. The learned counsel for the Respondent did not object to the said request.

2. After hearing the learned counsels for the parties, the Commission adjourned the matter.
3. The Petition shall be listed for hearing on **4.8.2026**.

**By order of the Commission**

**Sd/-  
(T. D. Pant)  
Joint Chief (Law)**

